

District level. There are at present 740 Industrial Training Institutes working in the country. New Industrial Training Institutes are set up by the State Governments in accordance with the local needs. The Government of India, in consultation with the National Council for Training in Vocational Trades, lays down the policy of training, norms for standards etc., and accords affiliation to the Institutes/Centres set up by the State Governments, besides holding their examinations to ensure uniformity of standards.

Replacement of Iron Ore Handling Plant in Paradeep Port

2806. SHRI KRUPASINDHU BHOI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any programme to replace the obsolete and worn out equipment of Iron Ore handling plant in Paradeep during 1980-81; and

(b) if so, which of the equipments are proposed to be replaced and when?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) and (b). Necessary improvements and modifications to the Ore Handling Plant at Paradeep Port have already been taken up at a total cost of Rs 808.00 lakhs. These improvements mainly cover installation of dumper, construction of structure for housing the wagon dumper, laying of railway line installation of conveyor system, electrical equipment and cables. Modifications relate to the stackyard, provision of rail mounted reclaimers, modifications to transfer points, provision of some basic machinery like fluid couplings and ancillary equipment. The scheme is expected to be completed by the end of 1981. A provision of Rs. 200.00 lakhs has been included in the 1980-81 Plan for this scheme.

Development of Coastal Road

2807. SHRI A. A. RAHEIM: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the steps taken by Government to have more coastal roads for facilitating easy transport for movement of goods and for other developmental purposes;

(b) the proposals for developing coastal roads in Kerala in view of the long coast which is fast developing in fishing, coir and other industries; and

(c) the amount set apart for the purpose for Kerala region?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):

(a) to (c). Constitutionally, Central Government are responsible for roads declared as National Highways. Starting from Kandla on N.H. No. 8-A and Porbandar in N.H. No. 8-B in Gujarat, the country is provided upto Bangladesh border with a National Highway network connecting major ports, large industrial or tourist centres on the coast, parallel to or in close proximity to the coast by National Highways Nos. 8, 17, 17-A, 47, 77-A, 49, 45, 5, 5-A, 6 and 35. Since development is a continuing process, improvement in particular sections are taken up on the basis of known deficiencies and actual traffic requirements subject to availability of funds

National Highway No. 17 and 47 fall along the Kerala coast. On 31st March 1978, Rs. 1095 lakhs worth of road works in hand needed to be completed. Besides providing fully for carry-over works, new road and bridge works costing Rs. 1448 lakhs are included in 1978-83 National Highway Works programme for Kerala. Apart from National Highways funds, Central financial assistance amounting to about Rs. 23 crores (including Rs. 3.74 crores to Kerala) was provided for the development of the West Coast Road starting from Panvel in Maharashtra